

**SECTION 35AC, READ WITH EXPLANATION (b) THERETO, OF THE INCOME-TAX ACT, 1961 - ELIGIBLE PROJECTS OR SCHEMES, EXPENDITURE ON - NOTIFIED ELIGIBLE PROJECTS OR SCHEMES - BLIND PEOPLE'S ASSOCIATION, AHMEDABAD - CORRIGENDUM**

**NOTIFICATION NO. SO 493(E) [NO.123/2015 (F.NO.V.27015/4/2014-SO(NAT.COM))], DATED 11-2-2015**

In partial modification the notification of the Government of India, Ministry of Finance (Department of Revenue) number S.O. 92(E) dated 6th January, 2015 published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (ii), dated the 6th January, 2015 in paragraphs 2 may be substituted as:—

And whereas by Notification Number 2394(E), dated the 3rd October, 2008 the estimated cost was enhanced from Rs. 2.50 crore to Rs. 6.00 crore; which was further enhanced vide notification number S.O. 2885 dated 27-12-2011 from Rs. 6.00 crore to Rs. 11.00 crore and whereas the project cost is likely to enhance from Rs. 11.00 crores to Rs. 18.50 crores.

Further, in para 4 may be substitute as under:—

And, whereas, the National Committee for the Promotion of Social and Economic Welfare, being satisfied that the said project or scheme is being executed properly, made a further recommendation under sub-rule (5) of rule 11M of the Income-tax Rules, 1962 for extending the said project or scheme for a further period of three years and also enhancing the project cost from Rs. 11.00 crore to Rs. 18.50 crore.

Further, in para 5 may be substitute as under:—

Now, therefore, the Central Government, in exercise of the powers conferred by sub-section (1) read with clause (b) of the Explanation to section 35AC, of the Income-tax Act, 1961 (43 of 1961), (a) hereby notifies the scheme or project "Comprehensive rehabilitation, medical & human resource development services for the blind and disabled", which is being carried out by "Blind People's Association, Jagdish Chowk, Surdas Marg, Vastrapur, Ahmedabad – 380015 Gujarat", for a further period of three years commencing with financial years 2014-15, *i.e.*, 2014-15, 2015-16 and 2016-17; and

(b) further amends the said notification number 1111(E) dated the 8th August, 2005 to the following effect, namely:—

In the said notification, in the Table against serial number 2, in column (4), relating to maximum amount of cost to be allowed as deduction under section 35 AC, for the letters, figures and words "Rs. 11.00 crore", the letters, figures and words "Rs. 18.5 crores" shall be substituted.

The other contents of Notification No. S.O. 92(E), dated 6th January, 2015 shall remain unchanged.

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